

(u)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 762/93

Transfar Application No:

DATE OF DECISION: 25.7.1994

Smt. P.R.Jagtap & Ors.

Petitioner

Shri M.S.Ramamurthy

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Shri S.S.Karkera for Sh. P.M.Pandit for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri V.Ramakrishnan, Member (A)

1. To be referred to the Reporter or not ? NO
2. Whether it needs to be circulated to other Benches of the Tribunal ? NO

VR

(V.RAMAKRISHNAN)
MEMBER (A)

MSD
(M.S.DESHPANDE)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 762/93

Smt.P.R.Jagtap & Ors.

... Applicants

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri V.Ramakrishnan

Appearance

Shri M.S.Ramamurthy
Advocate
for the Applicants

Shri S.S.Karkera
for Shri P.M.Pradhan
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 25.7.1994

(PER: M.S.Deshpande, Vice Chairman)

Heard. The relief sought by M.P.No. 715/94 is to give a direction to Respondents No. 1 to 3 to take corrective measures and pass appropriate orders in regard to the grievances of the applicants with liberty to the applicants to approach the Tribunal again if aggrieved by such orders. This arises in view of the averments made by the Respondents No. 1 to 3 in Paras 7 to 11 and 18 of their reply. Since the Respondents No. 1 to 3 want to take action on the basis of grievances of the applicants, we see no reason why the applicants should not be allowed to withdraw the application with liberty to them to approach the Tribunal should an adverse decision is taken. Shri G.R.Menghani, Counsel for the Respondents No. 4 & 5 states that he did not have the benefit of knowing the contentions of the Respondents No. 1 to 3 and no order adverse to him be passed.

(A)

2. All that we need say is that Respondents No. 1 to 3 should take a decision on the grievances of the applicants within two months from today. Liberty to the applicants as well as the Respondents No. 4 & 5 to approach the Tribunal should they feel aggrieved by the decision taken by the respondents. The OA. and M.P. are disposed of.

V.Ramakrishnan

(V.RAMAKRISHNAN)
MEMBER (A)

M.S.Deshpande

(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.